PUBLIC ANNOUNCEMENT

for the attention of the Equity Shareholders of

FUTURISTIC SOLUTIONS LIMITED

Registered office: M-50, IInd Floor, Greater Kailash-I, New Delhi-110048 (Tel: 011-41634701 Fax: 011-29235860)

This Public Announcement **(the "PA")** is being issued by the Manager to the Offer i.e. **R R Financial Consultants Limited,** on behalf of the Acquirer, **Ms. Nandita Shaunik** pursuant to Regulation 10 and Regulation 11(1) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

1. THE OFFER

1.1 This open offer (the **"Open Offer"**) is being made by Ms. Nandita Shaunik (the **"Acquirer"**) residing at E-1, Defence Colony, New Delhi-110024, Ph: 011-29256611 Fax: 011-29251312 to the equity shareholders of Futuristic Solutions Limited, a company incorporated and duly registered under the Companies Act, 1956, and having its registered office at M-50, IInd Floor, Greater Kailash-I, New Delhi-110048 **("Futuristic"/ "Target Company")** pursuant to Regulation 10 and Regulation 11 (1) and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be persons acting in concert for the purpose of this Open Offer.

1.2 The Acquirer has entered into Share Purchase Agreements **("SPA")** on **September 06, 2006** to acquire an aggregate of 8,56,200 (Eight Lacs Fifty Six Thousand Two Hundred Only) fully paid up equity shares of Rs.10/- each representing 14.99% of the total paid up capital and voting rights of **Target Company,** from the shareholders of Futuristic, namely Rajender Kumar Gupta, Saumya Gupta, Saurabh Gupta, A P S Sarkaria, Sameer Kapoor, Sarabjit Sodhi, Phoolwati Devi ,Sunanda Dogra, Rohit Sapra, Sunil Kumar & others (hereinafter referred to as **"Sellers"**) (24000, 24500, 23700, 24400, 23400, 23400, 27000, 49200, 21000, 24400 and 591200 respectively Collectively, the "Sale Shares") at an average price of Rs.10/- (Rupees Ten Only) per fully paid up equity share payable in cash **("Negotiated Price")**. The total consideration for the shares acquired as mentioned above is Rs 85,65,400/- (Rupees Eighty Five Lacs Sixty Five Thousand Four Hundred Only). The Sellers does not belong to the Promoters group and persons Acting in concert with the promoters of the Target Company.

By the above acquisition, the holding of the Acquirer would be increased from existing 8,52,000 equity shares representing 14.91% of total paid up capital/voting share capital of Futuristic to 17,08,200 equity shares representing 29.90 % of total equity capital/voting share capital of Futuristic and that resulted the triggering of SEBI (SAST) Regulations, 1997.

1.3 Some of the salient features of the SPA are as follows:

- upon the completion of all the formalities of the open offer being announced hereby (the "offer") the sellers above named will sell and the Acquirer will purchase from each seller a pre-determined number of its/his shares.
- There are conditions precedent to the obligations of the Acquirer and the Sellers under the SPA.

1.4 The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of Futuristic to acquire 11,42,558 equity shares of Rs. 10/- each representing 20% of the total paid up capital / voting share capital of "Futuristic" at a price of Rs. 33/- (Rupees Thirty Three only) per fully paid up equity share/ Voting Rights ("Offer Price") payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on the Specified Date i.e. **September 22, 2006.**

1.5 There are no partly paid-up equity shares in the Target Company.

1.6 The shares of the Target Company are listed at The Delhi Stock Exchange Association Limited, Delhi, (DSE). The shares are infrequently traded in DSE within the meaning of explanation (i) to Regulation 20(5) of the SEBI.

1.7 The Acquirer has acquired 6,03,000 (Six Lac Three Thousand Only) fully paid up equity shares of Rs.10/- each of the Target Company during the twelve (12) months period prior to the date of PA.

1.8 As on the date of PA, the Acquirer holds 8,52,000 (Eight Lac Fifty Two Thousand Only) fully paid up equity shares of Rs.10/- each representing 14.91% of the total paid up equity capital / voting share rights of the Target Company.

1.9 This is not a competitive bid.

1.10 The Offer is not as a result of global acquisition resulting in indirect acquisition of the Target Company.

1.11 The Manager to the Open Offer i.e. R R Financial Consultants Limited do not hold any share in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

1.12 The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a Conditional Offer.

2. THE OFFER PRICE

2.1 The offer price of Rs. 33/- (Rupees Thirty Three Only) is justified in terms of Regulation 20 (4) and 20 (5) of the SEBI (SAST) Regulations, since the annualized trading turnover is Less than 5% (by number of equity shares) of the total number of listed equity shares at DSE since the same has been determined after considering the following facts:

a.	Negotiated Price under the Acquisition (Average)		Rs. 10/- Per Share
b.	Highest Price paid by the Acquirer or PAC's for acquisition, including by way of allotment in a public or rights issue during the 26 weeks perior to the date of PA.		Rs.16/- Per Sahre
c.	Price paid under preferential allotment made to the Acquirer any time during 12 months applicable period upto date of closure of the Offer.		Not Applicable
d.	Highest average Price calculated as per Regulation 20(4)(c) during the 26 weeks preceding the date of PA		Not Applicable
e.	Highest average Price calculated as per Regulation 20(4)(c) during the 2 weeks preceding the date of PA.		Not Applicable
f.	**Other Parameters**		
	I.	Based on the audited results as on March, 31, 2006.	
	i.	Return on Networth (%)	22.95
	ii.	Book value (Rs.)	14.58
	iii.	Earnings per share (Rs. per equity share of face value of Rs.10/-each)	3.35
	iv.	Price to Earnings ratio.	*

* Price to earning ratio is not available as the shares are not traded in the stock exchange and there is no market value available of the shares.

Hence the offer price of Rs. 33/- for each fully paid up equity shares is justified in terms of Regulation 20(4) and 20(5) of SEBI (SAST) Regulations, 1997.

3. INFORMATION ABOUT THE ACQUIRER:

3.1 The Open Offer is being made by the Acquirer i.e. Ms. Nandita Shaunik, daughter of Sh. V.N. Sharma, residing at E-1, Defence Colony, New Delhi-110024, Tel: 011-29256611 Fax: 011-29251312.

3.2 Ms. Nandita Shaunik is 46 years old. She is engaged in the business of leather exports since last 20 years. Ms. Nandita Shaunik was a director in the Target Company for 18 years from September 1, 1987 to July 04, 2005. She had furnished an affidavit that she is not related to the promoters of the company under section 6 of the Companies Act, 1956 and she is not a Person Acting in concert with the present promoters of the Target Company.

3.3 Mr. Rohit Dhar, Partner of M/S RSL & Co., Chartered Accountant having their office at 688, Sector 23, Gurgaon, Haryana – 122017, (Membership No. 83269) has certified vide certificate dated August 23, 2006 that the net worth of the Ms. Nandita Shaunik as on August 21,2006 is Rs.513.11 Lacs (Rupees Five Crores Thirteen Lacs Eleven Thousand Only) and she has sufficient means to fulfill her part of obligations under this Open Offer.

3.4 The Acquirer has deposited Rs. 94,30,000/- (Rupees Ninety Four Lacs Thirty Thousand Only) in Escrow Account, which is more than 25 % of the amount required for this open offer.

4. INFORMATION ABOUT THE TARGET COMPANY

4.1 **FUTURISTIC** was incorporated on September 21, 1983 with the Registrar of Companies Delhi & Haryana, as a Private Limited Company in the name of Moral Leasing Private Limited and subsequently converted into Public Limited Company on September 23, 1983 as Moral Leasing Limited vide Certificate of change of name issued by the Registrar of Companies Delhi & Haryana. The name of the Company was subsequently changed from Moral Leasing Limited to Futuristic Solutions Limited on January 04, 2002 vide Certificate of change of name issued by the Registrar of Companies, Delhi & Haryana. The Target Company is registered with Reserve Bank of India as NBFC Company vide certificate no. B-14.01837 dated June 25, 2002. The Target Company has its registered office at M-50, IInd Floor, Greater Kailash-I, New Delhi-110048 (Tel: 011-41634701 Fax: 011-29235860).

4.2 The authorized share capital of FUTURISTIC as on March 31, 2006 is Rs. 6,00,00,000 (Rupees Six Crores only), comprising of 60,00,000 (Sixty Lacs) equity shares of Rs. 10/- (Rupees ten only) each. The issued, subscribed and paid-up equity share capital as on 31.03.2006 is Rs. 5,01,36,400 (Rupees Five Crores One Lakh Thirty Six Thousand Four hundred Only) comprising of 50,13,640 (Fifty Lacs Thirteen Thousand Six Hundred Forty only) equity shares of Rs.10/- (Rupees ten only) each fully paid up.

4.3 There are no partly paid up shares in the Company.

4.4 The main objects of the FUTURISTIC is to carry on the business of providing futuristic solutions of arbitration cases, recovery of disputed debts, purchase, sale, discounting and otherwise dealing in actionable claims, disputed debts, recoverable debts and also engaged into the business of leasing and hire purchase etc. The company has applied to Reserve Bank of India (RBI) for registration as an Asset Reconstruction Company ("**ARC**").

4.5 The shares of FUTURISTIC are listed on DSE.

4.6 On August 4, 2006 the Board of Directors of the Target Company issued and allotted on preferential basis 6,99,150 (Six Lacs Ninty Nine Thousand One Hundred Fifty) fully paid up equity shares of Rs. 10/- each at a price of Rs. 33/- (Rupees Thirty three only), to Non Resident Indian representing 12.24% of the post paid up capital of the Company. The approval under section 81(1A) of the Companies Act, 1956 was given by the shareholders in the23rd Annual General Meeting held on 28th July, 2006.

4.7 Based on the latest available audited accounts of the Futuristic for the year ending March 31, 2006 the total income of the company was Rs. 11,61,10,338/- (Rupees Eleven Crores Sixty One Lac Ten Thousand Three Hundred Thirty Eight only), profit after tax was Rs.1,67,72,931/- (One Crore Sixty Seven Lacs Seventy Two Thousand Nine Hundred Thirty One Only), Earning per share (EPS) is Rs. 3.35 and the Book Value per share is Rs. 14.58.

5. REASON FOR THE OFFER

5.1 The Open Offer to the public shareholders of FUTURISTIC is made for acquiring 20% of the total paid up equity share capital / voting rights. After completing the proposed Open Offer, the Acquirer will achieve substantial acquisition of equity shares and voting rights of the Target Company. The Acquirer has no intention to take control over the management of the Target Company.

5.2 The Acquirer has tremendous faith in the business plans of the Company. The acquisition of shares is proposed to invest in shares of the Target company at current valuations, which appears very cheap in view of the business of ARC.

6. STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

6.1 Approval for transfer of shares of a company registered in India by a Non Resident Indian to a person resident in India is required. The Acquirer shall apply for approval from RBI for transfer of shares in their name in due course after successful completion of this Offer.

6.2 No approval from any bank or financial institutions is required for the purpose of this Open Offer, to the best of the knowledge of the Acquirer.

6.3 As on the date of PA, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Open Offer.

6.4 The Open Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

6.5 In case of delay in receipt of any statutory approvals, Regulation 22(12) of SEBI (SAST) Regulations, 1997, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer for payment of consideration to the shareholders subject to Acquirer agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of willful default by the Acquirer in obtaining the approvals, Regulation 22 (13) of SEBI (SAST) Regulations, 1997, will also become applicable.

7. FINANCIAL ARRANGEMENTS.

7.1 The Acquirer has adequate resources to meet the financial requirements of the Open Offer.

7.2 Assuming full acceptance, the total requirement of funds for the open Offer would be Rs. 3,77,04,414/- (Rupees Three Crores Seventy Seven Lacs Four Thousand Four Hundred and Fourteen Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Open Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has opened an Escrow Account with ANDHRA BANK, GREEN PARK BRANCH, NEW DELHI-110016 and have deposited Rs. 94,30,000/- (Rupees Ninety Four Lacs Thirty Thousand Only), being more than 25% of the amount required for the Open Offer.

7.3 The Acquirer has duly empowered M/s R R Financial Consultants Limited, the Manager to the Open Offer, to realise the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Open Offer, hereby confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

8. OTHER TERMS OF THE OFFER

8.1 Letters of Offer (**"LOO"**) along with the Form of Acceptance cum Acknowledgement will be dispatched to all the equity shareholders and to the beneficial owners of the equity shares of FUTURISTIC (except the parties to the SPA referred in paragraph 1.2 above and Acquirer), whose names appear as beneficiaries on the records of the respective Depositories, at the close of business hours on **September 22, 2006** ("Specified Date").

8.2 The Registrar to the Offer, **Beetal Financial & Computer Services (P) Ltd.** has opened a special depository account with Abhipra Capital Limited, called " Beetal- Futuristic Solutions-Open Offer Escrow A/c". The Depository participant ("DP") is Abhipra Capital Limited, DP ID : IN 300206 and client ID is 10902497. Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account with National Securities Depository Limited (**NSDL**).

8.3 Beneficial owners and **shareholders holding shares in the physical form,** will be required to send their share certificates, Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO, to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.30 PM, on or before the date of Closure of the Offer, i.e. **November 15, 2006.**

8.4 Beneficial owners and **shareholders holding shares in the dematerialised form**, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.30 PM, on or before the date of Closure of the Offer, i.e., **November 15, 2006**, along with a photocopy of the delivery instructions in " Off-market" mode or counterfoil of the delivery instructions in " Off-market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of **"Beetal-Futuristic Solutions-open offer-Escrow A/C".**

8.5 In case of (a) shareholders who have not received the LOO, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the Target Company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with **FUTURISTIC** , and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **November 15, 2006.** Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.6 In case of shareholders who have not received the LOO and holding shares in the dematerialised form may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, Depository name, Depository I.D., Client name, Client I.D., number of shares offered along with a photocopy of the original elivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant as specified in paragraph 8.5 above, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **November 15, 2006**. Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.7 The following collection center would be accepting the documents as specified above, both in case of shares in physical and dematerialised form.

Address	Contact Person	Mode of delivery	Phone No	Fax
Beetal Financial & Computer Services Pvt. Limited, 99, Madangir, 3rd floor, Behind local shopping complex, Near Dada Harsukhdas Mandir, New Delhi-110062	Mr. Punit Mittal	Hand delivery	011-29961281-282	011-29961284

8.8 Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Depository Escrow Account should be received on or before 5.00 PM upto the date of Closure of the Offer, i.e. **November 15, 2006**, else the application would be rejected.

8.9 In terms of Regulation 22 (5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Registrar to the Offer upto three working days prior to the date of Closure of the Offer, i.e. **November 10, 2006.** The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc.

8.10 The Letter of Offer alongwith the Form of Acceptance cum acknowledgement/ withdrawal would also be available at SEBI's website, **www.sebi.gov.in**, and shareholders can also apply by downloading such forms from the website.

8.11 No indemnity is needed from unregistered shareholders.

8.12 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/orders regarding these shares are not received together with the shares tendered under the Open Offer.

9. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

9.1 Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the share holders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of FUTURISTIC is one (1) Equity Share.

9.2 Shareholders who have offered their shares would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders whose shares have been accepted will be paid by cheque / demand draft / pay order crossed 'Account Payee' only in favour of the first holder of equity hares (and sent by registered post) within 15 days from the date of Closure of the Offer. For shares, which are tendered in electronic form, the bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement and the intimation of the same will be send to the shareholders.

9.3 The Registrar to the Offer will hold in trust the shares / share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of FUTURISTIC who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

10. TIME SCHEDULE OF THE OFFER

Activity	Day & Date
Date of Public Announcement	Friday, September 08, 2006.
Specified date (for the purpose of determining the names of shareholders to whom Letter of offer would be send)	Friday, September 22, 2006.
Last date for a competitive bid.	Thursday, September 28, 2006.
Date by which Letter of Offer to be dispatched to shareholders.	Monday, October 16, 2006
Date of Opening the Offer	Wednesday, October 25, 2006
Last date for revising the offer price/number of shares.	Monday, November 06, 2006.
Last date for withdrawal of acceptance form	Friday, November 10, 2006.
Date of Closing the Offer.	Wednesday, November 15, 2006.
Date of communicating rejections /acceptance and payment of consideration for the offer.	Thursday, November 30, 2006.

11. GENERAL CONDITIONS

11.1 If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirer till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer or withdrawal of the Offer, the same would be informed by way of PA in the same newspapers where original PA had appeared. Such revised Offer would be payable for all the successful shares tendered anytime during the Offer.

11.2 In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the date of Closure of the Offer i.e. **November 10, 2006**. The withdrawal option can be exercised by submitting the Form of Withdrawal as enclosed in the Letter of Offer. The shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection centre mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **November 10, 2006.**

11.2.1 The withdrawal option can be exercised by submitting the Form of Withdrawal enclosing with it Copy of the Form of Acceptance-cum-Acknowledgement / Plain paper application submitted and the Acknowledgement slip. In case of non receipt of Form of Withdrawal, the withdrawal option can be exercised by making an application on plain paper along with the following details:

11.2.1.1 In case of physical shares: name, address, distinctive numbers, folio number, share certificate number, number of shares tendered, date of tendering the shares.

11.2.1.2 DP name, DP ID, date of tendering the shares, beneficiary account number and a photocopy of the delivery instructions in **"off market"** mode or counterfoil of the of the delivery instruction in **"off market"** mode,duly acknowledged by the DP, in favour of In case of dematerialised shares: name, address, number of shares tendered, the of "Beetal- Futuristic Solutions-open offer-Escrow A/C ".

11.2.2 The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account on or before offer closing date.

11.2.3 The intimation of returned shares to the Shareholders will be sent at the address as per the records of FUTURISTIC / Depository as the case may be.

11.3 " If there is competitive offer/bid:

11.3.1 The public offers under all the subsisting bids shall close on the same date.

11.3.2 As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"

11.4 The Acquirer hold shares of the Target Company as on the date of this PA as mentioned in paragraph 1.7 above.

11.5 The Acquirer, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of SEBI Act, 1992.

11.6 The Pubic Announcement would also be available at SEBI's website, **www.sebi.gov.in.**

11.7 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed M/S R R Financial Consultants Limited as Manager to the Offer and Beetal Financial and Computer Services (P) Ltd. as Registrar to the Offer.

11.8 This PA is being issued on behalf of the Acquirer by the Manager to the Offer, M/s R R Financial Consultants Limited.

11.9 The Acquirer, Ms Nandita Shaunik, accepts full responsibility for the information contained in this PA (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

ISSUED BY: MANAGER TO THE OFFER

R R Financial Consultants Limited.,Merchant Banking Division
Contact Person: Mr. Dinesh Gupta 412-422,Indraprakash Building, Barakhamba Road, New Delhi-110001 Phone No.: 011-23352496-99
Fax No.: 011- 41519712 E-Mail : dineshgupta@rrfcl.com

REGISTRAR TO THE OFFER

Beetal Financial & Computers Services Private Limited Contact Person: Mr. Punit Mittal Beetal House, 99 Madangir, 3rd floor, Behind Local shopping complex,Near Dada Harsukhdas Mandir, New Delhi-110062 Tel. No 011-29961281,282, Fax-011-29961284
E-mail:beetal@beetalfinancial.com

Date : 7th September, 2006
Place : Delhi